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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A.No.1491/95.

New Delhi: This the 16th January, 1996.

HON'BLE MR.S.R.ADIGE, MEMBER (A).

Jagdish Kumar,
S/o Sh. Lal Chand,
H.No.R2-7F, Sagarpur,
P.O.Nangalraya,
New Delhi- 110 046.

By Advocate Shri S.K.Verma, proxy for Mess.
P.B.Verma.

Versus

1. Union of India through
The Secretary,
Ministry of Defence,
Govt. of India,
South Block,
New Delhi.
2. The Director General (Army),
Medical Service, 3B,
L Block, Army Hqs.
DHQ P.O., New Delhi.

(None for the respondents) Respondents.

JUDGMENT (ORAL)

By Hon'ble Mr. S.R.Adige, Member (A).

In this application, Shri Jagdish Kumar has prayed for a direction to the respondents to appoint him against a post of Store Keeper.

2. His case is that his mother, who was working as Ayah in the Army Hospital, Delhi Cantt., retired on medical grounds on 1.5.93, after putting in more than 20 years of service but before attaining the age of 55 years, and his father also served the Indian Army and retired as Quarter Master I/C Ration. He contends that his parents are wholly dependent upon him. He further states that he had submitted a representation to the concerned authority for compassionate appointment but so far has not received any reply.

3. Despite service of notice upon Respondents No.1 and 2, no reply has been filed, and neither have the respondents appeared in the Court today even on the second call.

4. I have heard Shri Verma for the applicant and dispose of this OA with a direction to the respondents to examine the contents of the applicant's representation dated 5.5.93 and dispose it of with a detailed, speaking and reasoned order under intimation to the applicant within three months from the date of receipt of a copy of this order. No costs.

Arfange
(S.R. ADIGE)
MEMBER (A)

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